

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 628/88
T.A. NO.

DATE OF DECISION 19-8-94

Shri J.I. Kukad Vyas

Petitioner

Mr. K.K. Shah

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Mr. Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy

Member (A)

The Hon'ble Mr. Dr. R.K. Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

(B)

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Shri J.I.Kukad Vyas
Office Superintendent
Central Excise and Customs
Head Quarter Office,
Ahmedabad.

Applicant.

Advocate

Mr. K.K. Shah

Versus

1. The Collector of Central
Excise and Customs
New Central Excise Building
Race Course Circle, Vadodara.
2. The Collector of Central Excise and
Customs, Custom House, Navrangpura
Ahmedabad.

Respondents

Advocate

Mr. Akil Kureshi

JUDGMENT

In

Date: 19-8-94

O.A. 628/88

Per Hon'ble Dr. R.K. Saxena

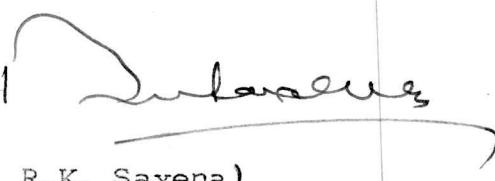
Member (J)

This application has been moved challenging the adhoc promotions made by the respondents of officers to the post of Administrative Officers/Assistant Chief Accounts Officer/Examiner of Accounts on different dates. According to the details given by the applicant these adhoc promotions were made of about 20 officers in violation of the recruitment rules of 1987. None of these officers have been arrayed as respondents. The respondents had challenged the maintainability of the application on this very ground, besides, other grounds.

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It has also been brought on record that the applicant had been subsequently promoted vide order dated 22-12-1988

2. The learned counsel for the applicant admits that the only ~~six~~ grievance which is not included in this application is that of determination of seniority. The applicant therefore, wants to withdraw this application with leave to move the Tribunal afresh if the representation made by the applicant in respect of ^{any grievance} determination of seniority on the basis of promotion, is not made. The learned counsel for the applicant wants the time-limit for the purpose. Accordingly, it is directed that the applicant shall make representation within four weeks to the respondents and on receipt of the said representation, the respondents shall take decision thereon within a period of three months and the result of the representation shall be communicated to the applicant. The application is disposed of accordingly. No order as to costs.


(Dr. R.K. Saxena)
Member (J)


(K. Ramamoorthy)
Member (A)